

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).32296/2013

(From the judgement and order dated 30/04/2013 in SA No.430/2013 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

GYANENDRA PRATAP SINGH

Petitioner(s)

VERSUS

YOGENDRA PRATAP SINGH & ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T. and prayer for interim relief and office report)

Date: 25/10/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s) Dr. J.N.Dubey, Sr. Adv.
Mr. Anurag Dubey, Adv.
Ms. Anu Sawhney, Adv.
Ms. Bhawna Pandey, Adv.
Mr. S.R. Setia, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the petitioner refers to Munnalal Vs. Kashibai AIR 1947 PC 15 in support of the submission that a presumption regarding actual execution and attestation of a will more than 30 years old and produced from proper custody can be drawn under Section 90 of the Evidence Act. Issue notice.

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Status quo as regards possession and title of the property shall be maintained in the meantime.

|(Shashi Sareen)
| Court Master

|(Veena Lakhina)
| Court Master

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